

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.100/2009 in Original Application No. 230/2009

This the 16th day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)

Sanjai Sharma aged about 50 years son of late Siddh Vaidya, resident of 3/12, Qaiserbagh, Officer's Colony, Lucknow..

Applicant

By Advocate: Sri Dharmendra Awasthi

Versus

Sri Sindhu Sri Khullar, Secretary, Ministry of Youth Affairs and Sports, Govt. of India, New Delhi.

Respondents

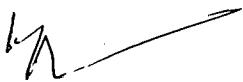
By Advocate: Sri Rajendra Singh

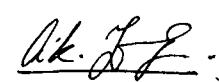
ORDER (ORAL)

Hon'ble Mr. Justice A.K. Yog, Member (J)

Counsel for applicant Sri Dharmendra Awasthi stated that order of the Tribunal (in question) has already been complied with and there is no grievance left to the applicant. He submits that notice issued to the respondents be discharged. Counsel for respondent ~~have~~ ^{as} no objection. In view of the above, notice issued to the respondent is discharged.

Contempt Petition is accordingly stands disposed of. No costs.


(Dr. A.K. Mishra)
Member (A)


(A.K. Yog)
Member (J)

HLS/-